NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP(CAA) No. 54/NCLT/AHM/2017 c.w. Gujarat High Court CA no. 544/2016

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2017

Name of the Company:

Pinetops Enterprise Pvt Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Vailbhaui Carikh

Advocate

Petitiones

2.

<u>ORDER</u>

Learned Advocate Ms. Vaibhavi Parikh present for Petitioner.

Pinetops Enterprise Pvt Ltd filed this petition under section 230- 231 and 232 of Companies Act, 2013 for sanction of proposed scheme for arrangement and amalgamation between Pinetops Enterprise Pvt Ltd with Abellon Energy Ltd.

The Hon'ble High Court of Gujarat by its order dated 14.12.2016 made in CA 544/2016 dispense with the meetings of the equity shareholders, preference shareholder and unsecured creditors.

Heard learned counsel for petitioner.

Petition is admitted.

The hearing on this petition shall take place before this Tribunal on 26.10.2017.

Considering the section 230(5) and Rule 16 of Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, this Tribunal passes the following order: -

- 1) Date of hearing fixed on 26.10.2017.
- 2) Notice of hearing of this petition shall be advertised in "Economic Times" Ahmedabad edition and "Divya Bhaskar" Daily Ahmedabad edition not less than ten days before the fixed date of hearing, calling for objections, if any on or before the date of hearing.
- 3) Notice to following statutory authorities in Form no. CAA 3 accompanied with the copy of scheme of arrangement, copy of petition and its annexures along with the copy of this order to
 - a. Central Government through Concerned Regional Director
 - b. Concerned Registrar of Companies
 - c. Concerned Income Tax Authorities
 - d. Concerned Official Liquidator

Stating if they desire to make any representations the same shall be sent to this Tribunal within 30 days from the date of receipt of notice and in case no representation is received by this Tribunal within a period of thirty days, it shall be presumed that the above said authorities have no representation to make on the proposed scheme of arrangement.

4) Petitioner are directed to issue individual notices at least 10 days before date of hearing to equity shareholders, preference shareholders and unsecured creditors, if any, informing the date of hearing and state their objection, if any, before this Tribunal on or before date of hearing.

Petitioner shall file proof of service in respect directions 1 to 4 before this Tribunal.

List the matter on 26.10.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 13th day of September, 2017.